



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**O.A. No.61/402/2020**

This the 05<sup>th</sup> day of January, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

1. Kunj Lal, age 52 years,  
S/o Sh.Jabbar Singh  
R/o Chill Tehsil Assar,  
District Doda.
2. Hazari Lal, age 44 years  
S/o Sh.Dunna Ram  
R/o Chill Tehsil Assar,  
District Doda.
3. Chittar Ganesh, age 43 years,  
S/o Sh. Mansa Ram  
R/o Chill Tehsil Assar,  
District Doda.
4. Bodh Raj, age 55 years,  
S/o Sh. Bhagat Ram  
R/o Chill Tehsil Assar,  
District Doda.
5. Mulak Raj, age 50 years,  
S/o Sh.Deep Ram,  
R/o Chill Tehsil Assar,  
District Doda.
6. Munshi Ram, age 45 years,  
S/o Sh. Gopal Singh  
R/o Chill Tehsil Assar,  
District Doda.

7. Pyar Singh, age 45 year  
S/o Sh.Chail Ram  
R/o Chill Tehsil Assar,  
District Doda.
8. Om Prakash, age 37 years,  
S/o Sh.Suram Chand  
R/o Chill Tehsil Assar,  
District Doda.
9. Rajinder Singh, age 45 years,  
S/o Sh.Daleep Singh  
R/o Chill Tehsil Assar,  
District Doda.
10. Behari Lal, age 35 year,  
S/o Sh.Gopal Singh  
R/o Chill Tehsil Assar,  
District Doda.
11. Onkar Singh, age 47 years,  
S/o Sh.Faqir Chand,  
R/o Chill Tehsil Assar,  
District Doda.
12. Dev Raj, age 51 year,  
S/o Sh.Deedu Ram  
R/o Chill Tehsil Assar,  
District Doda.

.....Applicants

(Mohd. Yasir Akhoon)

**Versus**

1. Union Territory of Jammu and Kashmir through  
Commissioner/Secretary Department of Home, Civil  
Secretariat, Jammu/Srinagar.
2. Director General of Police, J&K  
Police Headquarters, Jammu.

3. Inspector General of Police,  
Jammu Zone.
4. Senior Superintendent of Police,  
Doda.
5. Station House Officer,  
Police Station, Doda.

..... Respondents

(Mr. Sudesh Magotra, DAG)

**ORDER (ORAL)**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

It is submitted by Mr. Sudesh Magotra, learned D.A.G. appearing for respondents that the matter pertains to Village Defense **Group** and it is not a civil post. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. has force and it is to be accepted. The post of V.D.G. is not a civil post and it does not fall under the jurisdiction of this Tribunal.

3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Village Defense Group under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Village Defence Group.

4. In view of the submission made above, we are of the view that OA. deserves to be dismissed and accordingly OA is dismissed having no jurisdiction. Applicants are at liberty to approach appropriate forum, if they so advised. No order as to costs.

**(Rakesh Sagar Jain)**  
**Member (J)**

Ak/-